

Central Administrative Tribunal
Principal Bench

O.A. No. 773 of 1999

New Delhi, dated this the 1st January, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri J.S. Thakur,
S/o Shri Hira Singh,
R/o House No. 129, Bhagat Patti, Khanpur,
New Delhi-110062. Applicant

(By Advocate: Dr. D.C. Vohra)

Versus

1. Union of India through
the Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan,
New Delhi-110001.
2. Registrar of Newspapers in India,
West Block 8, R.K. Puram,
New Delhi-110066. Respondents

(By Advocate: Shri R.P. Aggarwal)

ORDER

MR. S.R. ADIGE, VC (A)

Heard both sides.

2. In so far as relief 8(1) is concerned, it is not denied that pursuant to the appellate authority's order dated 25.5.99 (Annexure R-IV) the disciplinary authority has passed penalty order on 28.2.2000, against which applicant has filed an appeal on 7.3.2000 which has not yet been disposed of.

3. We dispose of this O.A. with a direction to respondents to dispose of the aforesaid appeal in accordance with rules and instructions within two months from the date of receipt of a copy of this

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order under intimation to applicant.

4. While doing so respondents shall also pass orders in accordance with rules and instructions determining the manner in which the suspension period is to be treated, with reference to relief 8(2) pressed in the O.A.

5. Thereafter, if any grievance still survives it will be open to applicant to seek revival of this O.A.

6. This O.A. is disposed of in terms of the foregoing paragraphs. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S. R. Adige

(S. R. Adige)
Vice Chairman (A)

'gk'